- (2) The State Drugs Control authorities were advised to weed out therapeutically non-essential drugs while recommending raw materials with a view to conserving raw materials, particularly Vitamins, the overages added by firms in vitamin products were restricted to the minimum.
- (3) Government have been prevailing on firms to import only essential drugs.
- (4) The list of Essential Drugs published in the Import Trade Control policy was revised to cover only the critically essential drugs so that established importers could import only those items. Barter deals and Export Promotion Scheme licences were also recommended to be made valid for the import of only critically essential drugs.
- (5) Import licences for special drugs required for personal use were recommended.

Attempts are being made in collaboration with the C.S.I.R. to develop essential drugs from indigenous sources.

COMMITTEE TO CHECK PRICE RISE IN DELHI

- \*309. SARDAR RAM SINGH: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that a Committee has been set up to check price rise in Delhi;
- (b) whether the Home Minister is associated with the Committee; and
- (c) what steps are proposed to be taken by the Committee to achieve their obiective?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) A Committee of traders, industrialists and officials was set up, in the context of the emergency arising from the hostilities with Pakistan, to help in maintaining price stability.

- (b) Yes, Sir.
- (c) The Committee has not yet taken any decisions in this regard. However, statutory rationing has been introduced in Delhi in respect of e-sential commodities.

#### SHIFTING OF GOVERNMENT OFFICES

310. SHRIMATI TARA RAMCHANDRA SATHE: Will the Minister of Works, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Starred

- question No. 430 in the Rajya Sabha on the 24th November, 1965 and state:
- (a) when the Government offices, mentioned in the list referred to in reply to the above question are going to be shifted out of Delhi and to which place each is proposed to be shifted; and
- (b) what are the reasons, if any, advanced by each such office against its being moved out of Delhi?

THE MINISTER OF WORKS, HOUS-DEVELOPMENT ING AND URBAN (SHRI MEHR CHAND KHANNA): (a) and (b) 13 out of the 16 offices mentioned in the list are proposed to be shifted to Faridabad. It has not yet been possible to shift these offices to Faridabad as the office accommodation constructed at that station has been allotted to meet emergent needs. When this accommodation becomes available the offices proposed for shifting to Faridabad will be shifted. One office has, however, been allotted some residential quarters for use as office accommodation temporarily and that office is in the process of shifting. Proposals as to whether some more offices could be shifted to residential quarters are being considered.

In the case of one of the remaining three offices, the Punjab Government has been requested to shift them out of the Capital by the 29th February, 1966. The cases of the other two offices are being reconsidered in view of the lack of suitable office and res dential accommodation in Calcutta and Simla where the offices were proposed to be shifted.

### List of offices proposed to be shifted out of Delhi

- 1. Exploratory Tubewells Organication.
- 2. Plant Protection, Quarantine Storage Directorate.
- 3. Indian Council of Agricultural Research.
- 4. Department Lighthouses of and Lightships.
- 5. Department of Tourism (Distribution Unit).
- 6. Publication Division of the Ministry of Information and Broadcasting.
- 7. National Sample Survey Directorate.
- 8. National Projec s Construction Corporation.

- 9. Central Hindi Directorate.
- 10. Registrar of Newspapers for India.
- 11. Central Warehousing Corporation.
- 12. Bureau of Correctional Services.
- 13. Regional Office of the Iron and Steel Controller.
- Water Wing of the Central Water and Power Commission.
- \*15. Fertilizer Corporation of India.
- \*16. Bhakra and Beas Dam Designs Directorate.
- \*Portions of these offices have already been shifted.

## इंडस्ट्रियल डेवलपमेंन्ट बैंक आफ इंडिया

\*311 श्री भगवत नारायण भागव : क्या वित्त मंत्री यह वताने की कृपा करेंगे कि :

- (क) 1966 के वर्ष के लिए अपने ऋण देने के अपने कार्यों का विकास तथा विस्तार करने के लिये इंडिस्ट्रियल डेवलपमेंट वैंक आफ इंडिया ने जो वार्यक्रम तैयार किया है, उसका ब्यौरा क्या है; और
- (ख) उक्त वैक ने विविध वित्त निगमों के कितने शेयर ले लिये हैं ?

†[Industrial Development Bank of India

- \*311. SHRI B. N. BHARGAVA: Will the Minister of Finance be pleased to state:
- (a) what are the details of the programme chalked out by the Industrial Development Bank of India for the development and expansion of its lending operations for the year 1966; and
- (b) what is the number of shares of the various finance corporations acquired by the said Bank?]

वित्त मंत्री (श्री शर्च,न्द्र चौधरी): (क) विभिन्न उद्योग-धन्धों को वित्तीय सहायता देने के सम्बन्ध में वैंग्र ने हाल ही में अपनी प्राथमिकताएं सूचित की है। इसने उद्योग-धन्धों को रुग्या देनेवाली अन्य संस्थाओं के शेयर और बाण्ड खरीदे हैं। यह उद्योग-धन्धों से प्राप्त बहुत से प्रार्थना-पन्नो पर विचार कर रहा है जिनमें, खास तौर से रासायनिक खाद, सीमेंट, मिश्रित इस्पात और विशेष इस्पात तथा पेट्राकेमिकल्स के क्षेत्र में बहुत अधिक पूंजो लगाने की बात कही गई है।

(ख) सभा की मेल पर एक विवरण रख दिया गया है।

### विवरण

# I. अन्य वित्तीय संस्थाओं औद्योगिक विकास बेंक द्वारा प्राप्त किये गये या प्राप्त िये जाने वाले शेयरों का विवरण

(1) भारतीय औद्योगिक वित्त निगम

पांच-पांच हजार रुपये के 8,346 शेयर जिनका कुल सूल्य 417.30 लाख रुपया है।

(2) मद्राप्त औद्योगिक निवेश निगम

एक-एक हजार रुपये के 5,000 शेयर जिनका कुल मूल्य 50 लाख रुपया है।

(3) महाराष्ट्रवित्तीय निगम

सौ-सौ रुपये के 25,000 शेयर जिनका कुल मृत्य 25 लाख रुपया है (अर्भः खरादे जाने हैं)।